

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.216 – IA 284 of 2022  
Item No.217 – IA 282 of 2022  
Item No.218 – IA 283 of 2022  
Item No.219 – IA 347 of 2022  
In  
CP(IB) 732 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Canara Bank  
V/s  
Ashapura Garments Ltd

.....Applicant

.....Respondent

**Order delivered on 12/07/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the RP	: Advocate, Ms. Meghna Arvind.
	: Advocate, Mr. Atul Sharma.
For the Respondent	: Advocate, Mr. Tirth Nayak.
	: Advocate, Mr. Kurveen Desai.

**ORDER**

**IA 284 of 2022, IA 282 of 2022, IA 283 of 2022**

The pleadings are complete.

Learned counsel for the RP/Applicant undertakes to serve the copy of rejoinder once again through e-mail to the learned counsel for the Respondent.

List for hearing.

**IA 347 of 2022**

Application filed by RP under Section 19 of the Code. Learned counsel for the Respondent states that the reply is filed and the copy is served. The learned counsel

for the RP/Applicant seeks time to go through reply and documents by verifying the same and further making list of further information/documents required from the ex-directors. In the meantime let our order of visiting the office of RP be complied on 16.07.2022 (Saturday) at 12 PM with rendering of full cooperation with RP.

List on 30.08.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**